

Representation from C.W.P.R.S. Scientist Officers' Association, Pune (Maharashtra)

3788. SHRI R. K. MHALGI; Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether the Government have received a representation dated 18th October, 1978 from President C.W.P.R.S. Scientist Officers' Association Pune (Maharashtra) regarding facility to utilize House Building Advance to Central Government servants for repayment of loans taken at a high rate of interest:

(b) if so, what action have been taken by the Government or proposed to be taken; and

(c) whether the concerned have been intimated accordingly?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) Yes, Sir.

(b) The request of the Association was not acceded to as the House-building Advance is sanctioned for repayment only in those cases where the house is still under construction and not when the construction has been completed or a flat has been acquired.

(c) Yes, Sir.

Amendments to Tenancy Act

3789. SHRI MOHD. HAYAT ALI: Will the Minister of AGRICULTURE AND IRRIGATION be pleased to state:

(a) whether the Central Government are considering a proposal to amend the Tenancy Act to bring conformity for all State Governments in this regard;

(b) whether the West Bengal Government has amended the Tenancy Act recently;

(c) if so, whether the West Bengal Government has consulted the Central Government while amending the Tenancy Act; and

(d) if not, the reasons for the same?

THE MINISTER OF AGRICULTURE AND IRRIGATION (SHRI SURJIT SINGH BARNALA): (a) Tenancy legislations are not enacted by the Central Government, the subject being within the jurisdiction of State Governments.

(b) Yes.

(c) and (d). There was no prior consultation, but the Amendment Bill, after its passage in the State Legislature was sent to the Government of India for obtaining the assent of the President. According to the Proviso to Article 31-A(1) of the constitution, certain laws (including land reform laws) have, after being made by the State Legislature, to receive the President's assent without which the protection of Act 31-A will not be available.

Allotment of Government Accommodation in Minto Road, New Delhi before completion

3790. SHRI K. B. CHETTRI: Will the Minister of WORKS AND HOUSING AND SUPPLY AND REHABILITATION be pleased to state:

(a) whether 45 type II quarters in the Minto Road Complex have been recently allotted to highly paid officers before the completion of the quarters; and

(b) if so, the reasons thereof?

THE MINISTER OF WORKS AND HOUSING AND SUPPLY AND REHABILITATION (SHRI SIKANDAR BAKHT): (a) and (b). These quarters were allotted temporarily as hostel accommodation. As soon as a regular hostel building is constructed, these quarters will be got vacated for allotment to entitled employees.